

**BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
COURT 1**

C.P. (I.B) No. 585/7/NCLT/AHM/2019

**Coram: MADAN B. GOSAVI, MEMBER (JUDICIAL)
VIRENDRA KUMAR GUPTA, MEMBER (TECHNICAL)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING THROUGH VIDEO CONFERENCING BEFORE THE
AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 01.02.2021**

Name of the Company:

Aneel Agarwal
V/s
Adani M2K Projects LLP

Section:

7 of the Insolvency and Bankruptcy Code, 2016

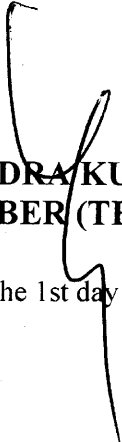
ORDER

Learned Counsel Mr. Priyank Dave appeared for the Financial Creditor.

Learned Counsel Mr. Pavan S Godiawala appeared for the Corporate Debtor.

This application has been filed by home buyer. In view of the decision of the Hon'ble Supreme Court in Writ Petition No. 26 of 2020, order dated 19.01.2021, wherein the validity of amendment Section 5(8)(f) proviso has been upheld.

Hence, this application is not maintainable, accordingly, this matter stands dismissed and disposed of.


**(VIRENDRA KUMAR GUPTA)
MEMBER (TECHNICAL)**


**(MADAN B GOSAVI)
MEMBER (JUDICIAL)**

Dated this the 1st day of February, 2021